

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

**Original Application No.563 of 2012**  
Cuttack, this the 26<sup>th</sup> day of September, 2014

CO RAM  
THE HON'BLE MR.A.K.PATNAIK, MEMBMER (J)

.....

Prafulla Kumar Sahani,  
aged about 58 years,  
S/O. Late Dhaneswar Sahani  
a permanent resident of Vill-Gulzar Nagar Patna,  
PO-Darpani Garh, PS-Badachana,  
Dist-Jajpur, at present residing at Plot No.S/86,  
Maitri Vihar, PS- Chandrasekharpur, Dist-Khurda  
At present working as Junior Engineer Communication  
In the office of Executive Engineer,  
Eastern Rivers Division, Central Water Commission,  
Prach Tarangini Bhawan,  
Plot No.A 13 & 14, Po-Bhoi Nagar, Bhubaneswar-22.

.....Applicant

(Legal Practitioner –M/s. S.C. Panda, P.K. Tripathy)

-Versus-

Union of India represented through

1. Secretary to Government of India,  
Ministry of Water Resources,  
Shramashakti Bhawan,  
Rafi Marg, New Delhi-110001.
2. The Central Water Commission  
represented through its Chairman,  
CWC, Sewa Bhawan, R.K. Puram,  
New Delhi-110066.
3. The Chief Engineer,  
Mahanadi & Eastern Rivers Organization,  
Central Water Commission, Mahanadi Bhawan,  
Plot No-A 13 & 14, PO-Bhoi Nagar,  
Bhubaneswar-751002.
4. The Executive Engineer,  
Eastern Rivers Division,Central Water Commission,  
Prachi Tarangini Bhawan, Plot No.A 13 & 14,  
Bhoi Nagar, Bhubaneswar-751002

.....Respondents

(Legal practitioner – Mr. G. Singh )

10/10/2014

**ORDER**

**A.K.PATNAIK, MEMBER (J):**

The applicant, while working in the Office of the ERD, M&ERO, CWC, Bhubaneswar, being aggrieved by the order dated 23.01.2012 in which he was, transferred to the Office of Chief Engineer, KGBO, CWC, Hyderabad has filed this O.A. with a prayer to quash the same among other on the ground that he was to retire on 31.01.2014.

2. This matter has been listed today for hearing.  
3. None is present for the applicant.  
4. However, Mr. G. Singh, Ld. Addl. CGSC appearing for the Respondents submitted that as the applicant has already retired from service on reaching the age of superannuation on 31.01.2014 this O.A. has become infructuous. Having heard Mr. Singh with his aid and assistance perused the materials placed on record. As the applicant has already retired on reaching the age of superannuation on 31.01.2014, this O.A. has rendered infructuous and is accordingly dismissed. No costs.

  
(A.K.Patnaik)  
Member (Judicial)

KB/CM